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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate office address:- Chola Crest Super B, C54 & C55.4, Thiru Vi Ka Industrial Estate, Gundry, Chennai – 600 032

POSSESSION NOTICE [(APPENDIX IV) (Under Rule 8(1))]

WHEREAS the undersigned being the Authorized Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act, 2002), and in exercise of powers conferred under Section 13(1) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on the under-sub-section (d) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein are in arrears in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (b) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. Name and Address of the Borrowers & Loan Ac. No.	Date of Demand Notice	O/S AMT	Description Of The Property Possessed	Date of Possession
1. Loan Ac. No. HLEKSR500015823 M/Mrs. MOHANAKUMAR M/Mrs. RAMACHANDRAPP M/Mrs. SOWDAMINAR All Are R/o: At D No 10/1012 N KOTHUR NAGAR NEAR BUS STOP KRISHNAGIRI, TAMIL NADU - 635107 Aka: At Sy No 320/14A NGANAGOR VILLAGE DENKANKOTTA TALUK KRISHNAGIRI DISTRICT NEAR BUS STOP Denkanotta 635107	26-12-2023	Rs.2012949/- (Rupees Twenty lakhs Twelve Thousand Nine Hundred Forty Nine Only) as on 26-12-2022 And interest thereon.	In Krishnagiri District, Krishnagiri Registration District, Denkanotta Sub Registration District, Denkanotta Taluk, Naganogor Village, Sy No.320/14A, Dry (4+1/2) Acre, 15.5, Aed Rs.0.77 (Patta No.8568) in this measuring an extent of A.C. 0.09 cents of land bounded as follows - East : Sy No.27, Cart Track, West : Sy No.320/14A, C Schedule Share Land belongs to Mrs. Prameela, North : Sy No.300/1A, D Schedule Tak No.2 Share Land belongs to Mr. Marappa, South : Sy No.320/1B/2B1, Land belongs to Mr. Chowdappa. In the midst measuring an extent of A.C.0.09 cents of land with RCC building proposed to be constructed thereon including common way and all easement of rights. The above said Property comes under the New Sub Division Sy No.320/14A (Patta No.0943)	12-03-2024

Date: 12-03-2024
Place: Krishnagiri

AUTHORIZED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

IN THE COURT OF THE PRINCIPAL SUB-JUDGE OF TIRUPUR
IP.No.22/2024

Muthukaruppalai
S/o. Palaniandavar ..Petitioner

-VS-
The Manager, United Petro Finance Limited, NP Thores, Guruvayur Road, West Thiruv, Thiruv, Kerala - 680011, and 6 others.

NOTICE THROUGH PUBLICATION

Whereas, the above named petitioner had filed an insolvency petition in IP No.22/2024 on the same stands posted on 30.03.2023 for your appearance Hence you are hereby informed to appear before the above said court on 30.03.2024 at 10.30 am. In person or through your counsel failing which the above said case will be heard and decided in your absence in accordance with law. Given under my hand and seal of the Court on this the 16th day of March 2024 at Tirupur.

Sd/- Court Officer
K.C. Sillambarsan B.A.B.L.,
Advocate, Tirupur - 641601.
Cell : 97930 60004

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, 'A' Wing, Navahara Estate, Zakaria Bunder Road, Sewi (West), Mumbai 400015, Maharashtra. CIN No: UB922M2009PLC272501

SALE NOTICE FOR SALE OF REALTY PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagor (s) and the below described immovable properties mortgaged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorized Officer of Vastu Housing Finance Corporation Limited the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on 'As is where is', 'As is what is', and 'Whichever there is' basis through E-Auction.

1st hereby informed to General public that we are going to conduct public E-Auction through website <https://sarfesi.auctiontender.net>

S/N	Account No. and Name of borrower, co-borrower, Mortgagors	Date & Amount as per Demand Notice (Us 132) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	LF00020030115618 Nitesh G (Borrower), Nethravathi B (Co-Borrower).	Demand Notice Date: 10/Oct/24 & Amt: Rs.729738/- as on 09/Oct/24 + Interest Cost etc. & 13/Jun/25	Property Bearing No. 159, Plot No. 152/50/00/03/01/42/05/58, Gulaganjilali Village, Ayyer Village Panachay, Tumkur, Karnataka - 571202, in all totally measuring 101.00 Sq. Meters.	Rs.600000/- Rs.600000/-	31/03/2024 Tillings 10:00 AM to 12:00 PM, 30/03/2024 up to 5:00 PM, 22/03/2024

1. All interested participants / bidders are requested to visit the website <https://sarfesi.auctiontender.net>. For details, help, procedure and online training on auction, prospective bidders may contact MIS e-Procurement Technologies Pvt. Ltd. (Auctioneer), Address: Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad - 380 008 Gujarat (India) Contact: Mr. Ram Sham Contact Number: 9000222917/925625219/92565282/1079-9615 69425669. Email: ramsham@auctiontender.net, support@auctiontender.net

2. For further details on terms and conditions please visit <https://sarfesi.auctiontender.net> to take part in e-auction.

3. For more details about the property kindly contact Authorized officer: Yallesh C. Contact No. 9742971309

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(B) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Date: 16-03-2024
Place: Tumkur

Authorized officer
Vastu Housing Finance Corporation Ltd

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHARA PUSHYA AGRI PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Mahara Pushya Agri Products Private Limited
2. Date of incorporation of corporate debtor	05.08.2013
3. Authority under which corporate debtor is incorporated / registered	GoC, Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51594KA032009SC0208
5. Address of the registered office and principal office (if any) of corporate debtor	Kochar News No. 55/5, 10th Main Road, Vijayanagar, Bangalore, Karnataka 560040
6. Insolvency commencement date in respect of corporate debtor	11.03.2026 (Order uploaded on 13.03.2026)
7. Estimated date of closure of insolvency resolution process	07/09.2026 (From the date of the order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anuja Sudhir Bhatte Reg. No: 828/IN/2019/IN/0121/2022-2023/1-0377
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 62A1, Prestige Lakeside Habitat, 3rd Fl, 92nd HP Petrol Pump, Gurjar, Bengaluru, Karnataka 560067 Email: anujasudhirbhatte@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 62A1, Prestige Lakeside Habitat, 3rd Fl, 92nd HP Petrol Pump, Gurjar, Bengaluru, Karnataka 560067 Email: anujasudhirbhatte@gmail.com
11. Last date for submission of claims	27.03.2026
12. Classes of creditors, if any, under clause (k) of subsection (4A) of section 21, as notified by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Form and (b) Details of authorized representatives (as available)	(a) Web Link: Relevant forms available at https://ibbi.gov.in/inform/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has notified the commencement of Corporate Insolvency Resolution Process of **Mahara Pushya Agri Products Private Limited** on 11.03.2026. (Order received on 13.03.2026). The creditors of **Mahara Pushya Agri Products Private Limited**, are hereby called upon to submit their claims with proof on or before 27.03.2026 in the interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Place: Bengaluru
Date: 26.03.2024

Anuja Sudhir Bhatte
Interim Resolution Professional
For Mahara Pushya Agri Products Private Limited (Under CIRP)
IBBI Registration No: 828/IN/2019/IN/0121/2022-2023/1-0377
AFA Details: ACAD/24/107/02/200202/2024/84 value up to 30.06.2026

STATE BANK OF INDIA
ACIN Warangal Branch(04720), Medak District

POSSESSION NOTICE (Symbolic)
(Under Rule 8(1) For Immovable property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act, 2002) and in exercise of powers conferred under section 13(1) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under section 13(1)(d) of the said Act read with said Rules on the 16-03-2024.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount and interest thereon.

Sr. Name of Borrower, Owner & address	Description of the property	Amount Outstanding
1. Smt. Sama Spandana W/o Sri Sai Reddy	All that the Semi - Finished House on Plot No. 60 Part, measuring 103 Sq Yds or 86.10 Sq. Mtrs, in Survey No. 149 Part and having Pinth area of 1324 Sq Feet (Ground Situated at 'Anubaski Nagar' (N.F.C.) Annapurna Colony, Housing Colony, Chengi Chella Village, Peralagudi Village, Medipally, Opp. S.V. Mandal Medical, Malkajgiri District, under R.D. Narappa, Sale Deed Doc No. 11754/2018, Dated 11.11.2019, belonging Smt. An. No. 9898472075, Sama Spandana W/o. Sri. Sama Sai Reddy, and bounded by: North: 40' Wide Road, South: Neighbour Land. East: Plot No. 61 West: Plot No. 60.	Rs.31,96,474/- Rs.47,388/- Rs.32,44,082/- as on 09-03-2026 + Interest, charges & incidental expenses thereon (as per 150)

Place: Warangal
Date: 16-03-2024

Sd/- Authorized Officer
State Bank of India

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. ANY INFORMATION FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

RFBL FLEXI PACK LTD

RFBL FLEXI PACK LIMITED
Corporate Identity Number: U25202GJ2005PLC046403 (Please scan the QR to view the DRHP)

Our Company was incorporated as private limited company under the name "Sbar Flexi Pack Private Limited" under the provisions of the Companies Act, 1956 and Certificate of Incorporation was issued by the Registrar of Companies, Gujarat, Dadra & Nagar Haveli. Pursuant to special resolution of our Shareholders passed in the extraordinary general meeting held on December 28, 2022, the name of our Company was changed to "RFBL Flexi Pack Private Limited", and a fresh certificate of incorporation dated 20, 2022 was issued to our Company by the Registrar of Companies, Ahmedabad. Subsequently, our Company was converted into a public limited company pursuant to shareholders resolution passed at the general meeting of our Company held on July 13, 2023, and the name of our Company was changed to "RFBL Flexi Pack Limited" and a fresh certificate of incorporation dated July 28, 2023, was issued by the Registrar of Companies, Ahmedabad. The corporate identification number of our Company is U25202GJ2005PLC046403.

Registered Office: Survey No. 32, Plot No. 15, Behind Marutanindan Temple Dhandha, Himatnagar, Sabarkantha, Gujarat-383001, India
Contact Person: Uday Misal, Company Secretary & Compliance Officer; Tel. No: +91 9998825511
E-mail: info@rfblflexi.com Website: www.rfblflexi.com

PROMOTERS OF OUR COMPANY: KUNJIT MAHESHBHAI PATEL AND ROOPYAA TRADEBIZZ LIMITED

INITIAL PUBLIC OFFER OF UP TO 70,70,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF RFBL FLEXI PACK LIMITED ("THE COMPANY") OR THE "ISSUER" FOR CASH AT A PRICE OF ₹ 11 PER EQUITY SHARE (THE "ISSUE PRICE"), (INCLUDING A PREMIUM OF ₹ 11 PER EQUITY SHARE), AGGREGATING UP TO ₹ 141 LAKHS ("THE ISSUE"), COMPRISING OF FRESH ISSUE OF UP TO 70,70,000 EQUITY SHARES AGGREGATING UP TO ₹ 141 ("THE FRESH ISSUE") ("THE ISSUE") AND THE ISSUE INCLUDES A RESERVATION OF 141 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN ISSUE PRICE OF ₹ 141 PER EQUITY SHARE FOR CASH, AGGREGATING TO ₹ 141 ("THE MARKET MAKER RESERVATION PORTION"), THE ISSUE LESS MARKET MAKER RESERVATION PORTION, 141 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ 141 PER EQUITY SHARE, AGGREGATING TO ₹ 141 LAKHS IS HEREIN REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 141% AND 141% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 283 OF THE DRAFT RED HERRING PROSPECTUS.

This public announcement is being made in compliance with additional eligibility criteria for in principle approval for listing on NSE EMERGE in accordance with press release dt 18/12/24 of 20th SEBI Board meeting on "Review of SME framework under SEBI (ICDR) Regulations, 2018, to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus (DRHP) on March 13, 2024. The DRHP filed with NSE EMERGE shall be made publicly available for comments, if any, for a period of 21 days from the date of filing, by hosting it on the website of NSE EMERGE at www.nseindia.com, on website of the Book Running Lead Manager at www.growthhousewealth.com and also on the website of the Company at www.rfblflexi.com. Our Company invites public to give comments on the DRHP filed with NSE EMERGE with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments to the Company Secretary/Compliance Officer of our Company, and/or to the Book Running Lead Manager at their respective addresses mentioned below. All comments must be received by our Company and/or the Company Secretary / Compliance Officer of our Company, and/or to the Lead Manager in relation to the offer on or before 5:00 p.m. on the 21st day from the aforementioned date of filing of the DRHP with NSE EMERGE.

GENERAL RISK: Investment in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares have not been recommended or approved by SEBI or NSE and does SEBI / NSE guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of investors is invited to the section "Risk Factors" on page 32 of the DRHP.

LEAD MANAGER TO THE ISSUE	LEAD MANAGER TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GROW HOUSE WEALTH Grow House Wealth Management Private Limited A-406, Privilon, Amli Bopal Road, B/h. Icon Temple 5.G. Highway, Ahmedabad-380054, Gujarat, India CIN: U87100GJ2022P1C13560 Telephone: 979333132 Email: info@growthhousewealth.com Investor grievance e-mail id: investorgrievance@growthhousewealth.com Contact Persons: Aji Santokhi Website: www.growthhousewealth.com SEBI registration number: NR000013202	KFINTECH Kin Technologies Limited 301, The Centrum, 3rd Floor, 57, Lal Bahadur Shastri Road, Nay Vada, Kurli (West), Mumbai - 400070, Maharashtra, India Telephone: +91-47-6716222/800394001 E-mail: hr@kfinetech.com Investor grievance e-mail: rti@kfinetech.com Website: www.kfinetech.com Contact Person: M.Murali Krishna SEBI registration No: NR00009221	RFBL FLEXI PACK LIMITED Survey No. 32, Plot No. 15, Behind Marutanindan Temple, Dhandha, Himatnagar, Sabarkantha, Himatnagar, Gujarat, India, 383001, Uday Misal, Company, Secretary and Compliance e-mail: info@rfblflexi.com & telephone: +91 9998825511, Website: https://rfblflexi.com Corporate Identity Number: U25202GJ2005PLC046403 Investors can contact our Company Secretary and Compliance Officer, Lead Manager or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non-receipt of letter of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of initial orders and non-receipt of funds by electronic mode etc.

Note: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed in the DRHP

Date: 16/03/2024
Place: Himatnagar

For RFBL Flexi Pack Limited
On behalf of the Board of Directors
Sd/-
Uday Misal
Company Secretary and Compliance Officer

RFBL Flexi Pack Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares and has filed a Draft Red Herring Prospectus (DRHP) with the NSE. The DRHP shall be available on the website of the issuer company at www.rfblflexi.com on the website of NSE at www.nseindia.com, and also on the website of the Book Running Lead Manager at www.growthhousewealth.com. Any potential investor should not rely on the DRHP for making any investment decisions. Investors and should note that investment in equity involves a high degree of risk. For details, investors should refer to and reply on the DRHP including the section "Risk Factors" on page 32 of the DRHP.

This announcement is being prepared for publication in India and not to be released or distributed in the United States. This announcement is not an offer to sell or a solicitation of any offer to buy Equity Shares of our Company in any jurisdiction, including the United States. The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

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